

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

**CP/CA No. 64(ND)/2016**

**IN THE MATTER OF:**

M/s. Princep Trade & Finance Pvt. Ltd. & Ors. .... **APPLICANT / PETITIONER**  
**Vs**  
M/s. BRL Finlease Ltd. & Ors. .... **RESPONDENT**

**SECTION:**

**Under Section 397/398**

**Order delivered on 16.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-** **Dr. U.K. Chaudhary, Sr. Adv. with Mr.  
Govind Rishi, Mr. Himanshu Vij, Mr. D.  
Chauhan, Advs.**

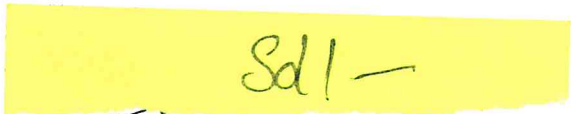
**For the Respondent(s):** **Mr. Rishi Sood, Ms. Easha Kaidan, Advs.**

**ORDER**

Learned counsel for the petitioner states that the matter may not be treated as part heard and it needs to be argued afresh.

Accordingly, the matter be listed for hearing before the Regular Principal Bench on 21.03.2018.

  
**(M. M. KUMAR)  
PRESIDENT**

  
**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**